

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) The required information is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-2666[64].

(b) An expenditure target of Rs. 38.28 lakhs has been fixed for developing social welfare services in Orissa during the Third Plan period.

Petroleum in Hoshiarpur Distt.

1990. Shri Hem Raj: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that petroleum has been located in the Dholbaha-Janauri area of the Hoshiarpur District, Punjab; and

(b) if so, when it is proposed to start drilling in that area?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) No.

(b) The drilling of the second deep well in the Januari area is expected to start by July, 1964.

Indian Economic and Statistical Services

1991. Shri N. R. Laskar: Will the Minister of Home Affairs be pleased to refer to the replies given to Starred Question No. 645 and Unstarred Question No. 1916 on the 18th December, 1963 and to Unstarred Question No. 1535 on the 25th March, 1964, and state:

(a) the position in regard to the appointments against the reserved quotas for Scheduled Castes and Scheduled Tribes at the initial constitution of the Indian Economic and Statistical Services; and

(b) the action taken on the recommendations of the Commissioner for Scheduled Castes and Scheduled Tribes in para 19.6. (page 131) of his Report for 1961-62 in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N.

Mishra): (a) and (b). The statutory rules relating to the two Services do not provide for reservation at the initial constitution. The initial constitution was limited to departmental candidates holding posts included in the two services on 1 November, 1961. Other persons even though belonging to Scheduled Castes and Scheduled Tribes who did not hold posts included in the two Services on 1st November, 1961 were not eligible to be considered for appointment. Further, the appointments at the initial constitution were not in the nature of direct recruitment so as to attract the orders regarding reservation for Scheduled Castes and Scheduled Tribes.

Commissions of Inquiry Act, 1952

1992. Shri Hari Vishnu Kamath: Will the Minister of Home Affairs be pleased to state:

(a) the total number of inquiries instituted in the country under the Commission of the Inquiry Act, 1952, since the Act came into force;

(b) a break up of the above figure State-wise and Union Territory-wise;

(c) the personnel of the Commission in each case;

(d) the subject matter of each inquiry;

(e) the number of inquiries held in public and the number held in camera; and

(f) the result of the inquiry in each case?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (f). The information is being collected and will be laid on the table of the House

12.14 hrs.

PAPER LAID ON THE TABLE

ANNUAL REPORT OF THE ADMINISTRATIVE VIGILANCE COMMISSION

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, on behalf of Shri Gul-